

- (1) A copy of the Notification No. S.O. 437 (E) (Hindi and English versions) published in Gazette of India dated the 2nd June, 1990 constituting the Cauvery Water Disputes Tribunal issued under section 4 of the Inter-State Water Disputes Act, 1956. [Placed in Library. See No. LT—1163/90]
- (2) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT—1164/90]
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1988-89 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1988-89.

Annual Report of and Review on Cancer Hospital and Research Institute, Gwalior for 1988-89, Statement Re; delay in laying these papers Annual Report, Annual Accounts and Review on Gujarat Cancer and Research Institute, Ahmedabad, for 1988-89

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. L T/1166/90]

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): I beg to lay on the Table—

16.19 hrs.

ASSENT TO BILLS

[English]

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1165/90]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research

ADDITIONAL SECRETARY: Sir, I lay on the Table the following seven Bills passed by the House of Parliament during the last session and assented to since a report was last made to the house on the 26th April, 1990—

- (1) The Appropriation (No. 2) Bill, 1990
- (2) The Finance Bill, 1990
- (3) The Union Duties of Excise (Distribution) Amendment Bill, 1990
- (4) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990

(6) The President's Emoluments and Pension of Parliament (Amendment) Bill, 1990

13.20 hrs.

STATEMENTS BY MINISTER

(7) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990

[English]

(I) Position of Indians in Kuwait

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 26th April, 1990:—

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K.GUJRAL): Sir, I beg to lay on the Table a statement regarding position of Indians in Kuwait.

STATEMENT

(1) The Gold (Control) Repeal Bill, 1990

From the very start of the current crisis, the safety and welfare of Indian nationals in Kuwait has been uppermost in our minds. There are about 172,000 Indian nationals there.

(2) The Constitution (Sixty-fifth Amendment) Bill, 1990

2. On 2 August, 1990, the day on which the military action commenced, we had issued instructions to our Ambassador to evolve appropriate mechanism to get in touch with all members of Indian community there through the various Indian associations as well as through groups and individuals. Since then, our Ambassador has been closely in touch with the members of the Indian community and according to his latest reports there have been no confirmed casualties among them. There are, however, unconfirmed reports that 5-6 Indian nationals were admitted to hospital after being caught in crossfire. We are seeking further information about this.

(3) The Constitution (Sixty-sixth Amendment) Bill, 1990

[Translation]

(Interruptions)

SHRI BANWARI LAL PUROHIT (Nagpur): A lot atrocities are being committed on the poor labourers in Nagpur city. They had come there from Orissa as a contract labour where they are being exploited. Recently they were subjected to indiscriminal police firing which had left two of them dead and 25 injured. I would like to know from the hon. Minister as to why these contract labourers are being subject to such exploitation and atrocities at a time when bonded labour system has been abolished in the entire country. Will the hon. Minister get the entire matter investigated by a high level committee? (Interruptions)

[English]

MR. SPEAKER: The Home Minister.

3. Government has also requested that Iraqi authorities through our Ambassador in Baghdad to ensure that appropriate instructions are sent to the troops to extend protection to Indian nationals in Kuwait and we have been assured by the Iraqi authorities that such instructions had been sent. We have also been assured by the Iraqi authorities yesterday afternoon that the position has been checked and that there has been no casualty of Indian nationals. However, attempts are being made to reconfirm this through our Ambassador in Kuwait. During the last 3 days, communication lines be-